

THE HIGH COURT OF KERALA

Tele:0484 2393901
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Ernakulam
P.O.Box No.2600
Kochi-682031
Dated:29/03/2016

PROCEEDINGS

Kerala Judicial Service- Declaration of satisfactory completion of probation in the category of Munsiff – Magistrates- Orders issued.

.....
Read :Reports received from the Accountant General (A&E) , Kerala
Thiruvananthapuram

ORDER NO.B4-17454/2013(1)

The High Court of Kerala hereby declares under Rule 11 of the Kerala Judicial Service Rules,1991 read with Rule 20(b) of the Kerala State and Subordinate Services Rules, 1958 that the probation of the officers mentioned in Column No.2 are extended for the respective periods noted against their names in Column No.3 and they are declared to have satisfactorily completed their period of probation in the category of Munsiff-Magistrates on the forenoon of the dates mentioned against their names in Column No.4.

1	2	3	4
Sl. No	Name and Designation	Period of extension of probation	Date of completion of probation
1	Sri.C.R.Ravichander, Munsiff, Ottappalam	21/05/2011 FN - 05/08/2014 AN	06-08-2014 FN
2	Sri.Antony Shelman, JMFC-I, Cherthala	30/01/2014 FN -05/08/2014 AN	06-08-2014 FN
3	Smt.Rejula P.V, JMFC-II, Punalur	30/01/2014 FN - 04/08/2014 AN	05-08-2014 FN

Contd.....

4	Smt.Naina K.V, JMFC, Alathur	30/01/2014 FN -05/08/2014 AN	06-08-2014 FN
5	Sri.Santhosh Das, JMFC, Kattakada	30/01/2014 FN - 03/02/2015 AN	04.02.2015 FN

(By Order)


N. Anilkumar

Registrar(Subordinate Judiciary)

To

The Accountant General(A&E),Kerala, Thiruvananthapuram
The Accountant General (Audit),Kerala, Thiruvananthapuram
The Officers concerned
The Courts concerned
The Superintendent of Government Press,
Thiruvananthapuram(for publication in the Gazette)
The P.S to the Hon'ble the Chief Justice,High Court of Kerala
The Confidential Assistants to the Registrars,High Court
The B1(A),B2 seats ,High Court
The Administrative Records Section ,High Court(2 copies)
The file

Copy to:-

The P.S to the Honourable Judges

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Read :Reports received from the Accountant General (A&E) , Kerala
Thiruvananthapuram

ORDER NO.B4-17454/2013(2)

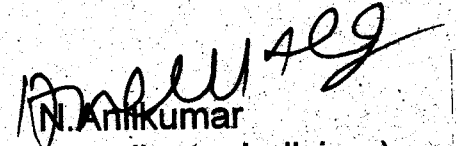
The High Court of Kerala hereby declares under Rule 11 of the Kerala Judicial Service Rules,1991 read with Rule 20(b) of the Kerala State and Subordinate Services Rules, 1958 that the officers mentioned in Column No.2 of the table below have satisfactorily completed their period of probation in the category of Munsiff-Magistrates on the forenoon of the dates mentioned against their names in Column No.3.

1	2	3
Sl. No	Name and Designation	Date of completion of probation
1	Smt.Sherine Agnes Fernandez, Munsiff, Pathanamthitta	22-03-2014 F.N
2	Sri. Joseph Rajesh K.A, Prl. Munsiff, Alappuzha	30-01-2014 F.N
3	Smt.Veena K.B, JFCM-II, Palakkad	30-01-2014 F.N
4	Sri.Manjith.T, JFCM-I, Punalur	06-02-2014 F.N
5	Smt.Lajumol Sheriff, Addl.Munsiff-I, Thiruvananthapuram	03-03-2014 F.N
6	Smt.Remya Menon, JFCM-V(Mark List Cases), Thiruvananthapuram.	30-01-2014 F.N
7	Sri.Vinod.V, Munsiff, Koothuparamba	30-01-2014 F.N
8	Sri.Ranjith Krishnan.N, JFCM,Chavakkad.	30-01-2014 F.N
9	Sri.Anup.A.B, JFCM, Chittoor	30-01-2014 F.N

Cont'd.....

10	Smt.Roshni.H, JFCM-II, Nedumangad	30-01-2014 F.N
11	Sri.Aravind B.Edayodi, Munsiff, Manjeri	30-01-2014 F.N
12	Sri.Sandeep Krishna V, Munsiff, Vaikom	30-01-2014 F.N

(By Order)


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